

the Secretary - General of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 14th December, 1977, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Children (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 19th December, 1977."

CHILDREN (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Children (Amendment) Bill, 1977, as passed by Rajya Sabha.

13.20 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

SECOND REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to present the Second Report of the Committee on Papers Laid on the Table.

13.22 hrs.

PUBLIC ACCOUNTS COMMITTEE

2ND, 18TH, 21ST, 24TH, 31ST, 33RD,
36TH, 41ST, 42ND, 47TH, AND 50TH
REPORTS

SHRI C. M. STEPHHEN (Idukki) : I beg to present the following Reports of the Public Accounts Committee :—

- (1) Second Report on paragraphs 9 and 10 of the Report of the

Comptroller and Auditor General of India for the year 1974-75. Union Government (Defence Services).

- (2) Eighteenth Report on Supplementary Report of the Comptroller and Auditor General of India for the year 1973-74 Union Government (Civil) relating to Road Development in Fourth Plan.
- (3) Twenty-first Report on paragraph 31 of the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Civil) relating to Resettlement of Ex-Servicemen near Seijosa.
- (4) Twenty-fourth Report on Paragraphs relating to Railway Expenditure included in the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Railway).
- (5) Thirty-first Report on Action taken by Government on the recommendations of the Committee contained in their Two Hundred and Fourth Report (Fifth Lok Sabha) relating to Expansion of Srinagar Telephone Exchange.
- (6) Thirty-third Report on paragraph 33 of the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Civil) relating to Haldia Dock Project.
- (7) Thirty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-eighth Report (Fifth Lok Sabha) relating to Irregular Release of Woollen Garments under a misdeclaration as Rags.
- (8) Forty-first Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Eighty-first Report (Fifth Lok Sabha) relating to Emergency Agricultural Production Programme.
- (9) Forty-second Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Tenth Report

(Fifth Lok Sabha) on Naval Dockyard Expansion Scheme—Ministry of Defence.

- (10) Forty-seventh Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Ninth Report (Fifth Lok Sabha) relating to Export of Leather.
- (11) Fiftieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Seventy-third Report (Fifth Lok Sabha) relating to Directorate of Advertising and Visual Publicity.

13.18 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TENTH REPORT

श्री चन्द्रबेन प्रसाद वर्मा (झारखण्ड) :
I beg to present the Tenth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON SUBORDINATE LEGISLATION

FOURTH REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur) : I beg to present the Fourth Report of the Committee on Subordinate Legislation.

COMMITTEE ON GOVERNMENT ASSURANCES

FIRST REPORT

SHRI YAGYA DUTT SHARMA (Gurdaspur) : I beg to present the First Report of the Committee on Government Assurances.

13.13 hrs.

*PUBLIC SECTOR IRON AND STEEL COMPANIES (RESTRUCTURING) AND MISCELLANEOUS PROVISIONS BILL

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : I beg to move for leave to introduce a Bill to provide for restructuring of the iron and steel companies in the public sector so as to secure better management and greater efficiency in their working and for matters connected therewith or incidental thereto.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to provide for restructuring of the iron and steel companies in the public sector so as to secure better management and greater efficiency in their working and for matters connected therewith or incidental thereto."

SHRI C. M. STEPHEN (Idukki) : Sir, I oppose the introduction of this Bill on two grounds, one technical and the other substantial. Coming to that technical aspect, while going through the Bill I find there are certain provisions which provide for delegation of power, e.g. power to alter the conditions of service of employees, power to form association of companies, power to remove difficulties, power to alter the share structure of the companies by notification. These, according to me, are delegatory powers but I find there is no memorandum attached to the Bill, which gives details of the powers of delegation contemplated or incorporated in the Bill, which is one of the mandatory provisions.

Then, this Bill provides for taking over of certain companies : it is not exactly taking over, but companies which are today under the management of SAIL will become independent companies, directly under the control of the Ministry. But there is no financial memorandum. I do not know. I would like to get some light on this point. Is it the contention of the Minister that when these companies, which were being managed by SAIL so far, will be taken over by the Ministry, there will be no additional expenditure, no additional staff, nothing of that sort ? Apparently, it will involve an additional expenditure, in which case there should be a financial memorandum,